

In view of the submissions made and in view of the prayers sought, the appointment of M/s. K. Prasad & Company as Statutory Auditor for Corporate Debtor for a period of 5 years from Financial Year 2019-20 to 2023-24 in place of non-Applicant is confirmed and no further orders /directions are issued at this stage. The Application is taken on record and the same is disposed of and the RP is directed to inform the progress/developments in the matter within 4 weeks.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(P.S.N. Prasad)
MEMBER (JUDICIAL)

Surjit

02.12.2019

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-761 (ND)/2018
CA NO. 825/C-III/ND/19

IN THE MATTER OF

Ms. Sony Pictures Networks India Pvt. Ltd.

...PETITIONER

VS.

M/s. Ortel Communication Ltd.

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 02.12.2019

Coram:

Shri, P.S.N.Prasad
Hon`ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon`ble Member (Technical)

For the Petitioner/Applicant : Mr. Hitesh Sachar, Ms. Namita Jose, Advocates
For the Corporate Debtor :

ORDER

The Application filed in in CA No.825/C-III/ND/2019 under Rule 11 of the NCLT Rules, 2016 seeking for the appropriate directions for the appointment of statutory Auditors for the Applicant Company in place of Non-Applicant has been heard. It transpired that the 12th COC Meeting held on 02.8.2019 took note of decision of Resolution Professional to appoint ~~of~~ M/s. K. Prasad & Company as Statutory Auditor for Corporate Debtor for a period of 5 years from Financial Year 2019-20 to 2023-24 subject to the approval of the same in Annual General Meeting to be held in September, 2019. The said decision was duly ratified by the COC in the said Meeting and a copy of the Minutes of 12th Committee of Creditor in the said Meeting dated 02.8.2019 is annexed as Annexure-4.

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